

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

STARRED QUESTION NO.74

TO BE ANSWERED ON WEDNESDAY, THE 26TH JUNE, 2019

Fast Track Courts

†*74. SHRI AJAY NISHAD:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of Fast Track Courts (FTCs) functioning in the country, State/UT-wise;
- (b) the number of cases disposed of during the last three years along with the number of cases pending in these courts at present, State/UT-wise;
- (c) the total funds allocated and spent for setting up of these courts during each of the last three years and the current year, State/UT-wise;
- (d) whether the Government proposes to set up more FTCs in the country; and
- (e) if so, the details thereof, State/UT-wise?

ANSWER

MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS
&
INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.74 FOR 26TH JUNE, 2019 REGARDING FAST TRACK COURTS

(a): Setting up of subordinate courts including Fast Track Courts (FTCs) comes within the domain of the State Governments which in consultation with the respective High Courts set up such courts. A statement indicating State-wise number of FTCs reported functional is enclosed as **Annexure-I**.

(b): The information on the number of cases disposed of during the last three years and the number of cases presently pending in these courts, as made available by the High Courts, is at **Annexure-II**.

(c)-(e): An amount of Rs.870 crore was released to the State Governments for FTCs during a period of 11 years from 2000-01 to 2010-2011 and Central funding was discontinued beyond **31.03.2011**. The Central grants released to the States for FTCs from 2000-2001 to 2010-2011 is given as **Annexure-III**. The Central Government decided to provide funds upto a maximum of Rs.80 crore per annum on a matching basis upto **31.03.2015** from the 13th Finance Commission Award for meeting expenditure on salaries of the 10% additional positions of Judges being created in the subordinate Judiciary following the direction of Supreme Court in the case of Brij Mohan Lal Vs. Union of India. The State Governments and Chief Justices of the High Courts were requested to utilize these positions for creation of FTCs also.

The 14th Finance Commission (14th FC) endorsed the proposal of the Union of India to strengthen the judicial system in States which includes, inter-alia, establishing **1800** FTCs for a period of five years for cases of heinous crimes; cases involving senior citizens, women, children, disabled and litigants affected with HIV AIDS and other terminal ailments; and civil disputes involving land acquisition and property/rent disputes pending for more than five years at a cost of **Rs.4144 crore** which is enclosed as **Annexure-IV**. The 14th FC had urged the State Governments to use the additional fiscal space provided by the Commission in the tax devolution to meet such requirements. The Union Government has urged the State Governments to allocate funds for the activities mentioned in the 14th FC recommendations from their State budgets from the Financial Year 2015-16 onwards and to strengthen the existing coordination and monitoring mechanism between the State Governments and the Judiciary for effective implementation of the recommendations of the 14th FC.

The details of funds allocated by the State/UT Governments and their expenditure for setting up and running these courts during each of the last three years and the current year State/UT-wise is not maintained at Central Government level.

ANNEXURE-I

STATEMENT REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA STARRED QUESTION NO. 74 TO BE ANSWERED ON 26.06.2019

Sl. No.	Name of the State/UT	No. of FTCs functional (as on 31.03.2019)
1.	Andhra Pradesh	21
2.	Assam	03
3.	Arunachal Pradesh	0
4.	Mizoram	02
5.	Nagaland	0
6.	Bihar	45
7.	Chhattisgarh	23
8.	Delhi	14
9.	Goa	0
10.	Maharashtra	77
11.	Gujarat	0
12.	Haryana	05
13.	Punjab	0
14.	Chandigarh	0
15.	Himachal Pradesh	0
16.	Jammu & Kashmir	0
17.	Jharkhand	0
18.	Karnataka	0
19.	Kerala & Lakshadweep	0
20.	Madhya Pradesh	0
21.	Manipur	04
22.	Meghalaya	0
23.	Odisha	0
24.	Rajasthan	0
25.	Sikkim	02
26.	Tamil Nadu	50
27.	Puducherry	0
28.	Tripura	03
29.	Uttar Pradesh	206
30.	Uttarakhand	0
31.	West Bengal & Andaman and Nicobar	88
32.	Telangana	38
33.	Daman & Diu	0
34.	Dadra & Nagar Haveli	0
Total		581

ANNEXURE-II

STATEMENT REFERRED TO IN REPLY TO PART (b) OF THE LOK SABHA STARRED QUESTION NO. 74 TO BE ANSWERED ON 26.06.2019

Sl. No.	Name of the State/UT	No. of FTCs functional (as on 31.03.2019)	Cases disposed off in FTCs during 2016	Cases disposed off in FTCs during 2017	Cases disposed off in FTCs during 2018	Cases pending in FTCs
1.	Andhra Pradesh	21	1861	2615	2504	5364 as on 30.04.2019
2.	Assam	03	-	2990	2314	2042 as on 31.05.2019
3.	Maharashtra	77	30153	35046	32807	79436 as on 31.03.2019
4.	West Bengal & Andaman and Nicobar	88	12351	15482	16358	46678 as on 31.05.2019
5.	Chhattisgarh	23	-	3840	3862	4989 as on 31.05.2019
6.	Manipur	04	675 cases disposed during last three years			311 as on 31.03.2019
7.	Bihar	45	-	5889	11525	20092 as on 31.05.2019
8.	Delhi	14	1295	1487	1559	4363 as on 31.03.2019
9.	Haryana	05	-	-	166	801 as on 30.04.2019
10.	Sikkim	02	-	03	09	11 as on 31.03.2019
11.	Tripura	03	897 cases disposed during last three years			1085 as on 31.03.2019
12.	Uttar Pradesh	206	-	456477 cases disposed of during 2017 and 2018		425442 as on 31.05.2019

**STATEMENT REFERRED TO IN REPLY TO PARTS (c) AND (d) OF THE LOK SABHA
STARRED QUESTION NO.74 FOR 26.06.2019**

Central Grants released to States for Fast Track Courts from 2000-01 to 2010-11 (Rs. In lakh)

Sl. No	Name of the state	Released from 2000-01 to 2004-05 *	Central Grant released by Department of Justice						Grand Total
			2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	
1	2	3	4	5	6	7	8	9	10
1	Andhra Pradesh	2250.00	550.50	412.80	412.80	142.40	-	1096.00	4864.50
2	Arunachal Pradesh	52.69	19.20	14.40	14.40	14.40	14.40	14.40	143.89
3	Assam	530.10	128.00	96.00	96.00	91.20	96.00	96.00	1133.30
4	Bihar	4766.40	960.30	720.00	720.00	720.00	720.00	720.00	9326.70
5	Chhattisgarh	791.10	198.40	129.60	129.60	148.80	148.80	129.60	1675.90
6	Goa	125.10	32.00	24.00	24.00	19.20	14.40	24.00	262.70
7	Gujarat	3226.68	1062.80	1355.90	571.20	580.80	-	777.60	7574.98
8	Haryana	422.31	102.40	33.60	67.20	38.40	76.80	67.20	807.90
9	Himachal Pradesh	108.59	57.60	43.57	0	38.40	43.20	43.20	334.56
10	J & K	300.60	-	-	-	-	-	-	300.60
11	Jharkhand	2319.30	569.80	226.00	190.17	249.60	196.80	192.00	3943.67
12	Karnataka	2431.80	595.40	610.80	230.40	182.40	446.40	441.60	4938.80
13	Kerala	815.25	198.40	148.80	148.80	148.80	148.80	148.80	1757.65
14	Madhya Pradesh	2223.90	422.50	215.40	259.80	312.00	316.80	316.80	4067.20
15	Maharashtra	4352.40	1197.20	1101.60	782.40	417.60	412.80	537.60	8801.60
16	Manipur	90.00	12.80	9.60	9.60	9.60	9.60	9.60	150.80
17	Meghalaya	90.00	19.20	14.40	0	28.80	-	28.80	181.20
18	Mizoram	90.00	19.20	17.68	14.40	14.40	14.40	14.40	184.48
19	Nagaland	54.90	12.80	18.18	9.60	9.60	9.60	9.60	124.28
20	Orissa	1866.60	262.40	196.80	158.40	158.40	168.00	168.00	2978.60
21	Punjab	746.10	115.20	48.00	51.20	0	163.20	81.60	1205.30
22	Rajasthan	2238.05	531.40	753.64	398.40	398.40	398.40	398.40	5116.69
23	Sikkim	29.70	-	-	-	-	-	-	29.70
24	Tamil Nadu	1151.90	313.70	235.20	235.20	0	470.40	235.20	2641.60
25	Tripura	73.80	19.20	3.80	0	0	11.56	0	108.36
26	Uttar Pradesh	6319.80	288.00	3075.69	495.52	1161.60	1161.60	1094.40	13596.61
27	Uttarakhand	1173.60	1549.80	216.00	129.60	0	-	99.62	3168.62
28	West Bengal	3972.60	761.80	571.20	571.20	571.20	571.20	571.20	7590.40
	Total	42613.27	10000.00	10292.66	5719.89	5456.00	5613.16	7315.62	87010.60

*Grants released to the States from 2000-01 to 2004-2005 by Ministry of Finance

ANNEXURE-IV**STATEMENT REFERRED TO IN REPLY TO PARTS (d) and (e) OF THE LOK SABHA
STARRED QUESTION NO.74 TO BE ANSWERED ON 26.06. 2019**

Funds proposed for establishment of 1800 Fast Track Courts for a period of five years (2015-2020) under Grants-in-Aid as endorsed by the 14th Finance Commission.

(Rs. in crore)

S.No	Name of the State	No. of FTCs proposed	Funds proposed
1.	Andhra Pradesh	47	108.21
2.	Telangana	37	85.18
3.	Assam	36	82.88
4.	Arunachal Pradesh	0	0.00
5.	Mizoram	07	16.12
6.	Nagaland	03	6.91
7.	Bihar	147	338.43
8.	Chhattisgarh	28	64.46
9.	Gujarat	174	400.59
10.	Himachal Pradesh	13	29.93
11.	Jammu & Kashmir	21	48.35
12.	Jharkhand	50	115.11
13.	Karnataka	95	218.72
14.	Kerala, Lakshadweep	41	94.39
15.	Madhya Pradesh	133	306.20
16.	Maharashtra, D&N, Daman & Diu	204	469.67
17.	Goa	05	11.51
18.	Manipur	03	6.91
19.	Meghalaya	04	9.21
20.	Orissa	63	145.04
21.	Punjab	50	115.11
22.	Chandigarh	02	4.61
	Haryana	48	110.51
23.	Rajasthan	93	214.11
24.	Sikkim	01	2.3
25.	Tamil Nadu, Puducherry	89	204.91
26.	Tripura	09	20.72
27.	Uttar Pradesh	212	488.08
28.	Uttarakhand	28	64.46
29.	West Bengal, A&N Islands	94	216.42
30.	Delhi	63	145.05
	Total	1800	4144.11